

Government for the development of Vizhinjam Fishing Harbour; and

(b) what is the reason for the delay in its completion ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Government had sanctioned Rs. 173 lakhs in 1968 for the construction of Stage-I Fishing Harbour at Vizhinjam. The State Government had, subsequently, prepared a project report on Stages II and III of the Vizhinjam Fishing Harbour with the help of Pre-Investment of Survey Fishing Harbours Bangalore.

To establish adequate resource potential off Vizhinjam fishing grounds, exploratory fishery survey was arranged by the Government during the year 1982. On receipt of the progress report on the exploration of fishery resources, the proposals for Stages II and III of the fishing Harbour at Vizhinjam was posed for appraisal before taking investment decision.

(b) The comments of all the appraisal agencies have not been received so far.

Proposal to Attach Indore Central Electrical Division to Delhi Central Electrical Circle No. VII

4449. SHRI K. A. RAJAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Civil works in the area of Madhya Pradesh under the jurisdiction of Bhopal Food storage Circle is under the jurisdiction of Food zone C. P. W. D.

(b) if so, whether the electrical works in the same areas of Madhya Pradesh under the Indore Central Electrical Division is not under the jurisdiction of Food Zone of C. P. W. D.

(c) if so, whether there is a proposal

to attach Indore Central Electrical Division to Delhi Central Electrical circle No. VII of Food Zone and transfer Mechanical and Workshop Division, New Delhi to the jurisdiction of one of the Electrical Circles under construction Zone of C. P. W. D.; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMEAD USMAN ARIF) : (a) Yes, Sir, except one Civil Division at Indore which is under the jurisdiction of Nagpur Central Circle under western Zone.

(b) No, Sir. Indore Central Electrical Division is under the jurisdiction of western Zone and not under Food Zone of Central Public Works Department.

(c) No, Sir.

(d) Because Indore Central Electrical Division has works partly in Food Zone and partly in Western Zone, it is administratively more convenient to keep under the administrative control of Western Zone.

Encroachment of Land in R.K. Puram

4450. Dr. A.U. AZMI : Will the Minister of WORKS AND HOUSING be pleased to refer to the replies given to Unstarred Question Nos. 2163 on 31 August, 1981 and 8432 on 19 April, 1982 respectively regarding encroachment on Government land in R.K. Puram and state :

(a) whether by now the encroachment has been cleared to facilitate construction of CGHS dispensary; and

(b) if not, steps taken to expedite the finalisation of the construction of the CGHS building ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) (a) Not yet Sir.